

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3186
TO BE ANSWERED ON THE 14TH MARCH, 2018

RAFALE DEAL

3186. SHRI JYOTIRADITYA M. SCINDIA:
SHRI KAMAL NATH:

Will the Minister of DEFENCE be pleased to state:

- whether some Defence experts as well as some political leaders have urged the Union Government to issue a white paper on Rafale deal;
- if so, the reaction of the Union Government in this regard;
- whether the decision of the Union Government to procure Rafale fighter aircraft was discussed in the Cabinet Committee on Security;
- if so, the date on which the Cabinet Committee on Security cleared the decision of the Government to procure Rafale Fighter aircraft; and
- the procedure adopted by the Union Government in procuring fighter aircraft from global aircraft manufacturers?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

- No such proposal has been received.**
- Does not arise.**

(c) to (e): All Capital procurements of the Indian Air Force are undertaken as per the existing Defence Procurement Procedure (DPP). The DPP ensures conformity to the highest standards of transparency, probity and public accountability.

The Rafale deal has also followed the requisite procedures and all necessary approvals have been taken and steps followed.

An Inter-Governmental Agreement for procurement of 36 Rafale aircraft was signed with the French Government on 23rd September, 2016 after approval by the Cabinet Committee on Security (CCS) on 24th August, 2016.
